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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

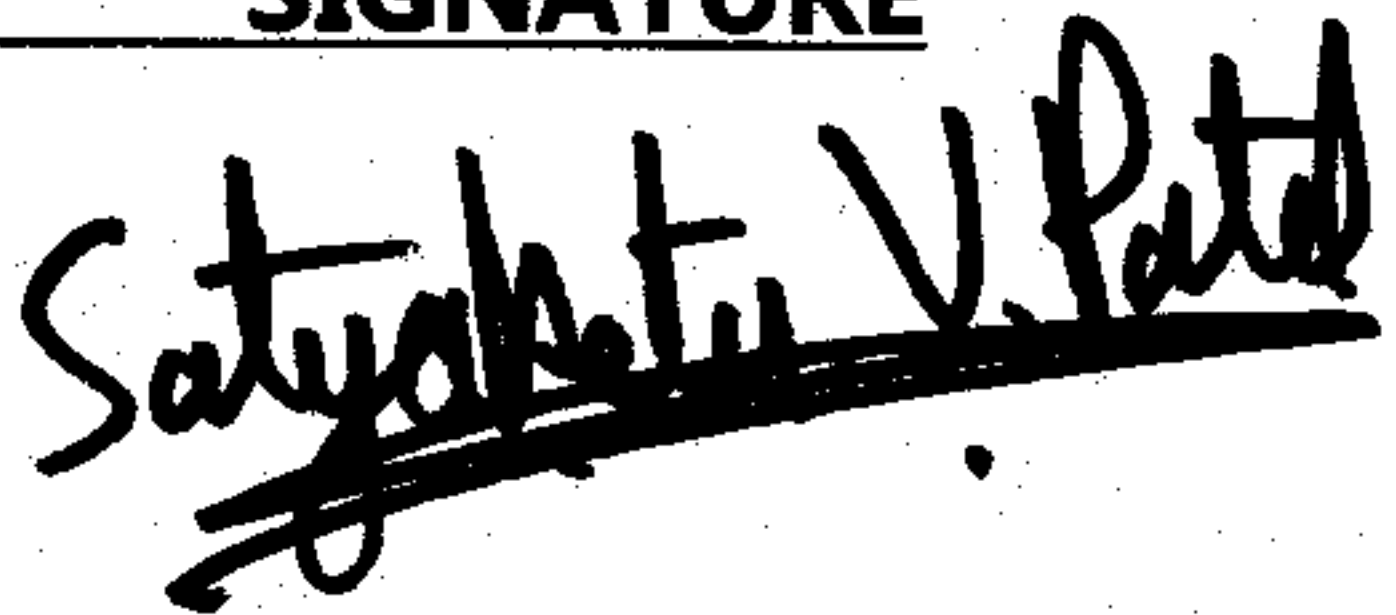
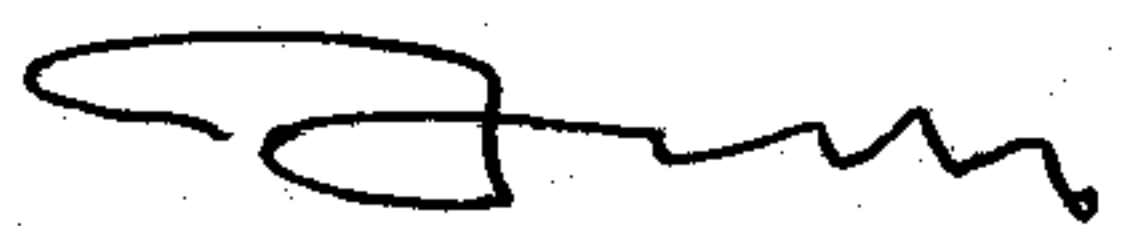
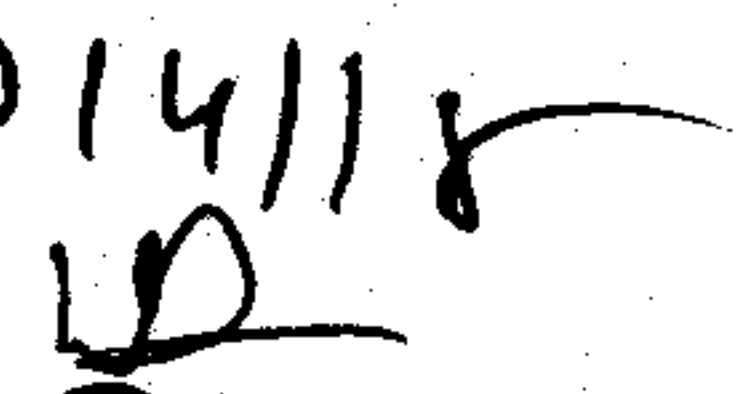

IA 33 of 2017 with CP No. 17/397-398/NCLT/AHM/2016

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2018**

Name of the Company: Bhupendra Patel & Ors.
V/s.
Hotel Oasis (Surat) Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SATYAKETU PATEL	R-2	Self	
2.	JM SHAH,	Adv. for	R-3	
3.	DHIREN R. DAVE	PCS	Petitioner's	10/4/18 
4.	HITESH BUCH	PCS	for R2	

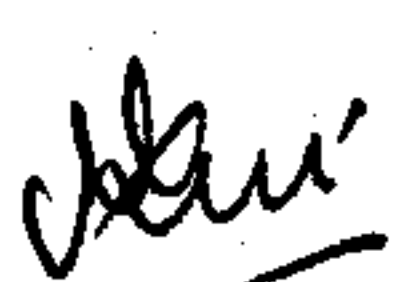
ORDER

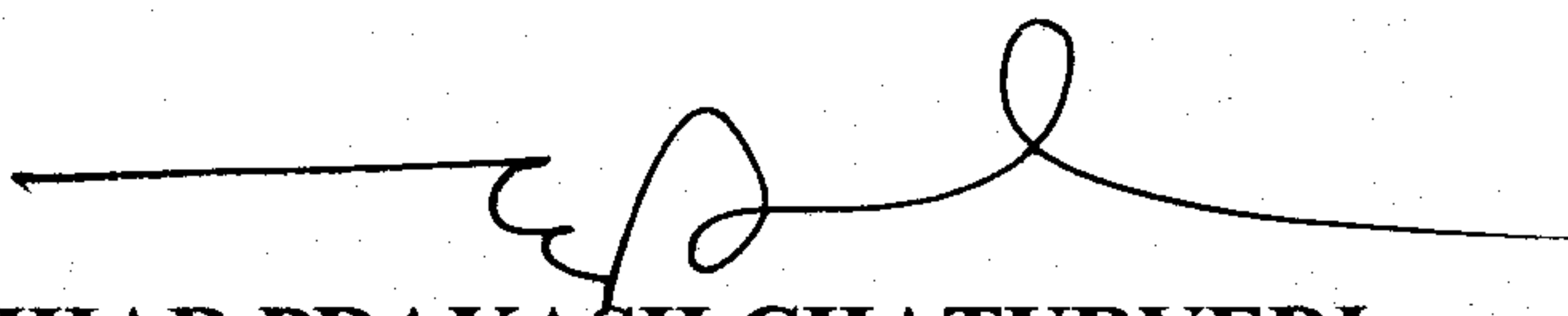
Learned PCS Mr. Dhiren Dave is present for the Petitioners. Learned PCS Mr. Hitesh Buch present for the Respondent No.2. Learned Advocate Mr. J M Shah present for the Respondent No.3.

Learned Advocate Mr. J M Shah filed Vakalatnama for the Respondent No.3.

The counsel for the respondent submitted that they have preferred a SLP before Hon'ble Supreme Court of India by impugning an order dated 06.02.2018 as passed by the Hon'ble NCLAT in Company Appeal (AT) no. 355 of 2017 which has arisen out of order dated 31.08.2017 of this bench.

List the matter on 19.04.2018


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 10th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL